

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

**Petition No. 52/TT/2020**

Date:18.2.2020

To

Shri S.S. Raju  
Sr. General Manager,  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block Asset A . 400 kV, 125 MVAR Bus Reactor along with associated bays at Patna Sub-station, (ii) Asset B : 400 kV, 125 MVAR Bus Reactor along with associated bays at Ranchi (iii) Asset C : 160 MVA Transformer (1st) and associated bays at Malda Sub-station, (iv) Asset D : 160MVA Transformer (2nd) and associated bays at Malda Sub-station, (v) Asset E : 01 no. 400 kV bay at Malda Sub-station, (vi) Asset F : 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, (vii) Asset G : 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 25.2.2020:-

1. Supporting documents such as Income Tax Return from 2014-15 to 2018-19. Assessment Orders for years for which the Income Tax Assessment has been completed to ascertain the penalty, if any, arising on account of delay in deposit or short deposit of tax amount.
2. Income Tax at effective tax claimed by the Petitioner would include actual tax paid on other businesses such as Powertel (telecom business). Submit tabular statement on breakup from telecom business, any other business and power transmission business.
3. In response to the ROP dated 12.9.2019 for Petition No 244/TT/2019 (reference), Auditor Certificate was submitted with details such as Tariff Income, Non-Tariff Income, Tax Liability, Interest u/s 234 of IT Act, 1961 and Effective

Tax Rate. In respect of Interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor

4. Submit the following additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period

#### **2014-19 period**

- a) Asset . A: The Opening Gross Block for 2014-15 in Form No. 10 is 749.99 lakh instead of 746.37 lakh as approved by the Commission. The differential amount of 3.62 lakh pertains to initial spares disallowed in the Order 102/TT/2015. Clarify the reason for the same.
- b) Asset . B: The Opening Gross Block for 2014-15 in Form No. 10 is 725.05 lakh instead of 720.47 lakh as approved by the Commission. The differential amount of 4.58 lakh pertains to initial spares disallowed in the Order 102/TT/2015. Clarify the reason for the same.
- c) Asset . C-G: The Opening Gross Block for 2014-15 in Form No. 10 is 2488.94 lakh instead of 2475.06 lakh as approved by the Commission. The differential amount of 5.48 lakh pertains to initial spares disallowed, and differential amount of 13.86 lakh pertains to IDC and IEDC disallowed totaling to 13.86 lakh in the Order 113/TT/2017. Clarify the reason for the same.
- d) The additional capital claimed for Asset A of 15.21 lakh in 2016-17 is beyond the cut-off date of 31.3.2016. Clarify the reason for the same.
- e) The additional capital claimed for Assets C-G of 315.90 lakh in 2016-17 is beyond the cut-off date of 31.3.2016. Clarify the reason for the same.
- f) The additional capital claimed for Assets C-G of 102.51 lakh in 2017-18 and 32.41 lakh in 2018-19 is beyond the cut-off date of 31.3.2016. As per the justification provided by the Petitioner in the Petition, the same is on of account of balance & retention amount. Since these amounts were not proposed in the Petition No. 113/TT/2017, clarify as to why such retention payments could not be envisaged at that time and why such should not be considered as cost over-run.
- g) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s).

#### **2019-24 period**

- h) The Opening Gross Block for the period 2019-2024 stands at 4747.71 lakh which entails that the Opening Normative Equity should stand at 1424.31 lakh, whereas in the Petitioner is using the Opening Normative Equity of 1427.61 lakh in Form No. 8. Clarify the reason for the same.

5. Confirm whether all the assets covered in the subject transmission system have achieved COD and are included in the instant petition.

6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Asst.Chief (Legal)